

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/01080/2017

HYDERABAD, this the 12th day of November, 2020.



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

Ch. Kali Prasad, IOFS
S/o Ch. Radha Krishna Sastry,
Aged about 55 years, Occ : Assistant Director, Gr. 'B',
Ordnance Factory Factories Institute of Learning,
Yeddu-mailaram, Sanga Reddy District, T.S.
R/o Quarter No.4026, Ordnance Factory Estate,
Yeddu-mailaram, Sanga Reddy District, PIN 502 205,
Telangana State.Applicant

(By Advocate : Mr.K.Ram Murthy)

Vs.

1. Union of India, Represented by its Secretary,
Department of Defence Production & Supplies,
Ministry of Defence, South Block, New Delhi-110 001.
2. Director General & Chairman,
Ordnance Factory Board, Ministry of Defence,
10 A, S. K. Bose Road, Kolkatta-700 001,
West Bengal State.
3. The Principal Director,
Government of India, Ministry of Defence,
Ordnance Factories Institute of Learning,
Yeddu-mailaram, Sanga Reddy District, PIN 502 205,
Telangana State.Respondents

(By Advocate: Mrs. K. Rajitha, Sr.CGSC)

ORAL ORDER
(As per Hon'ble Mr.B.V.Sudhakar,Administrative Member)



Through Video Conferencing:

Mr. K. Ram Murthy, learned counsel for the applicant submits that the relief sought for by the applicant was considered and granted by the Respondents. Accordingly the OA dismissed as infructuous.

2. No order as to costs.

(B.V.SUDHAKAR) (ASHISH KALIA)
ADMINISTRATIVE MEMBER **JUDICIAL MEMBER**

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